

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.103  
CP(IB)/246(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Priti Bhupesh Shah  
V/s  
Layka Labs Limited

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Jaimin Dave, Advocate a/w.
	: Ms. Hirva Dave, Advocate
For the Respondent	: Mr. Saurabh Soparkar, Sr. Advocate a/w.
	: Ms. Dharmishta Raval, Advocate

**ORDER**

Learned Counsel for both the sides are directed to file their written submissions along with the convenience chart.

We made it very clear that no adjournment shall be granted to either of the parties on any ground on the next date of hearing.

Re-list the matter for concluding the arguments on 17.04.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**